

FORM A PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF MARKSMEN DIGI TECHNOLOGIES PRIVATE LIMITED

RELEVANT PARTICULARS	
1. Name of corporate debtor	Marksmen Digi Technologies Private Limited
2. Date of incorporation of corporate debtor	03.10.2018
3. Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Bangalore
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U72200KA2018PTC117207
5. Address of the registered office and principal office (if any) of corporate debtor	No. T2, IV Floor, Sait Manor Apartment, 1st Cross, BM Krishnappa Layout, Shampur, R T Nagar, Bangalore, Bengaluru, Karnataka, India, 560032
6. Insolvency commencement date in respect of corporate debtor	10.01.2024, (Order received on 11 th January 2024)
7. Estimated date of closure of insolvency resolution process	08.07.2024
8. Name and registration number of the insolvency professional acting as interim resolution professional	Shivadutt Bananaje IBBI/IPA-002/IP-N00266/2017-2018/10779
9. Address and e-mail of the interim resolution professional, as registered with the Board	2nd Floor, No.12, Vanivillas Road, Near Lal Bagh Metro Station West Gate, VV Puram - 560004. email: ip.shivaduttb@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	marksmenundercirp@gmail.com 2nd Floor, No.12, Vanivillas Road, Near Lal Bagh Metro Station West Gate, VV Puram - 560004
11. Last date for submission of claims	24.01.2024
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable as per the information available with the IRP
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable as per the information available with the IRP
14. a) Relevant Forms and b) Details of authorized representatives are available at:	The relevant forms can be downloaded from the following link https://ibbi.gov.in/en/home/downloads Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Marksmen Digi Technologies Private Limited on January 10, 2024 (Order received on 11th January 2024)

The creditors of Marksmen Digi Technologies Private Limited, are hereby called upon to submit their claims with proof on or before January 24, 2024 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class (specify class) in Form CA. (Not Applicable as per the information available with the IRP)

Submission of false or misleading proofs of claim shall attract penalties.

Sd/- Shivadutt Bananaje
IBBI/IPA-002/IP-N00266/2017-2018/10779
marksmenundercirp@gmail.com
+919845286251

Date: 13.01.2024

मंज़िल, प्लॉट P-6,7,8
मानेसर, गुडगाँव, हरियाणा
Email: roc.cspace@gmail.com

[Pursuant to sub-section
of the Companies (R)

Public Notice ROC/

(1) In the matter of s
section 248 of th

S. No	Work Item
1	AA6326083
2	AA6257969
3	AA6303997
4	AA6392767
5	AA6329796
6	AA6324316
7	AA6207331
8	AA6280168
9	AA6344889
10	AA6300984
11	AA6269366
12	AA6420713
13	AA6327045
14	AA6356174
15	AA6377921
16	AA6269440
17	AA6309546
18	AA6125513
19	AA6312226
20	AA6314331
21	AA6359440
22	AA6310496
23	AA62544847
24	AA6206508
25	AA6364259
26	AA6096244
27	AA6255588

